



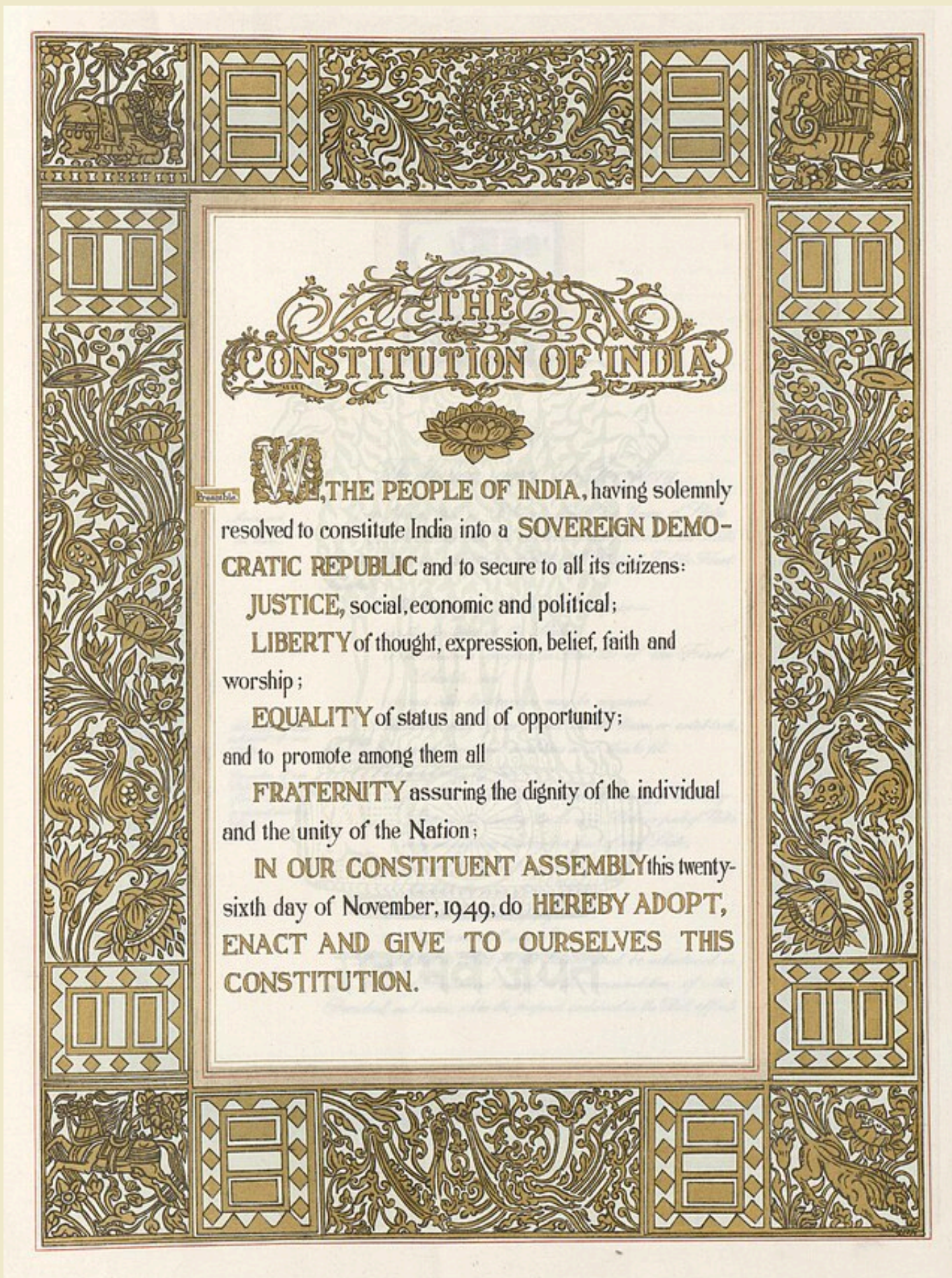
CENTRE FOR PUBLIC POLICY AND GOVERNANCE

in collaboration with

CENTRE FOR CONSTITUTIONAL LAW

CALL FOR CHAPTERS!

Understanding Preamble : A deep dive into the Preamble of the Indian Constitution





ABOUT DNLU



Dharmashastra National Law University, Jabalpur (M.P.) was established in the year 2018, by Madhya Pradesh Dharmashastra National Law University Act, 24 of 2018, with the object of advancing the cause of legal education and achieving excellence as a university for imparting value-based legal education to undergraduate as well as postgraduate students. DNLU is dedicated to providing high-quality legal education that prepares students to excel in the field of law and contribute to the legal profession and society at large. The university places a strong emphasis on research and scholarship. It actively supports faculty and student research initiatives, organizes seminars, conferences, and workshops, and encourages publications in reputed legal journals. DNLU also fosters an environment conducive to mooting and legal competitions, helping students develop practical legal skills and advocacy abilities. The motto of the University is 'Satyam Vada Dharmam Char' which has been enshrined in Verse eleven of the Shikshavalli Section of the Taittiriya Upanishad. It literally means "speak the truth and conduct in accordance with dharma. At the end of the course, in the Dikshant Samaroh, the Guru shows the further path to his pupils and asks them to follow the path of truth and stick to the dharma. Dharma means rules of conduct which does not do injustice to anyone and protest injustice done to others. Our conduct must be an example for others.



ABOUT CENTRES

CENTRE FOR CONSTITUTIONAL LAW

The Centre for Constitutional Law was established in the year 2020, ever since its establishment, the centre has been working to generate debate and discourse on various nuances about constitutional law. It has been an active participant in the University's ecosystem. The Centre for Constitutional Law is a student-run organization, which seeks to work towards sparking an interest in the legal fraternity about the crucial role of constitutional law. The Centre was established to cultivate the spirit of rights awareness and instill in individuals the significant learning of constitutional law to enable understanding of legal intricacies. In its small time of existence, the Centre has been able to stir discussions on the rights of vulnerable sections of the society and conduct lectures on pertinent and contemporary topics and has been an active member of the ecosystem of the Dharmashastra National Law University.

The objective behind the establishment of this centre is to generate debate and discourse on various nuances of the subject of constitutional law, to discuss aspects of the subject which cannot/ are not covered in the classroom due to several constraints, to undertake activities that will augment and further the understanding in the field of students in the Constitutional Law, to work towards creating an interest in Constitutional Law amongst the students of the University.



CENTRE FOR PUBLIC POLICY AND GOVERNANCE

The Center for Public Policy and Governance (CPPG) is a leading force in the field of public affairs, dedicated to fostering informed discussions and driving meaningful change. Founded with a strong commitment to promoting informed dialogue, CPPG serves as a crucial link between academia, government, and civil society. Our primary goal is to delve into the complexities of modern governance and public policy, employing both scholarly rigor and practical relevance. Through an interdisciplinary approach, we bring together experts from various backgrounds to offer comprehensive insights into the multifaceted challenges confronting contemporary societies. Guided by a dedication to inclusive governance and evidence-driven decision-making, CPPG conducts innovative research, analyzes policies, and advocates for change.

Our aim is to equip policymakers, stakeholders, and citizens with the knowledge and resources needed to navigate the complexities of today's world. More than just a thinktank, CPPG is a dynamic center for intellectual exchange and collaboration, where ideas are nurtured, debated, and transformed into actionable plans for positive societal progress. As we navigate the ever-changing landscape of public policy and governance, CPPG remains steadfast in its commitment to building a fairer, more equitable, and sustainable future for all.



ABOUT THE BOOK

Title: Understanding Preamble: A deep dive into the Preamble of the Indian Constitution

The Preamble of the Indian Constitution stands as a beacon of the guiding principles and aspirations upon which the nation was founded. Envisioned by the framers of the constitution, it encapsulates the collective will and resolve of the people of India to uphold the values of justice, liberty, equality, and fraternity. It is a crucial aspect of the document, serving as an introduction or preface that outlines the Constitution's objectives, declares its source of authority, provides a framework for interpretation, emphasizes unity and integrity, and serves as an inspirational document. In contemporary times, the Preamble continues to be relevant as India navigates through complex socio-political issues. It provides a moral compass for policymakers, guiding them towards policies and initiatives that uphold the principles of justice, liberty, equality, and fraternity. Moreover, it serves as a rallying point for civil society movements, inspiring citizens to advocate for social justice, human rights, and democratic values.

As we reflect on the essence of the Preamble, we invite scholars, researchers, academicians, and practitioners to delve into its various dimensions and implications through the lens of interdisciplinary perspectives. We aim to explore its relevance, interpretations, challenges, and contemporary significance in shaping the socio-political fabric of India.



THEMES

Papers are invited on the following themes related to the Preamble of the Indian Constitution:

Justice: Analysis of social, economic, and political dimensions of justice as enshrined in the preamble.

Liberty: Examination of freedom of thought, expression, belief, faith, and worship in the context of constitutional principles.

Equality: Exploration of the concept of equality in terms of status and opportunity, and its realization in Indian society.

Fraternity: Understanding the significance of fraternity in fostering unity, dignity, and integrity among diverse communities.

Historical Context: Historical perspectives on the drafting and adoption of the Preamble in the Constituent Assembly.

Legal Interpretations: Legal analyses of judicial interpretations and implications of the Preamble in Indian jurisprudence.

Comparative Studies: Comparative studies with other constitutional Preambles or international frameworks on similar principles.

Educational Initiatives: Innovations in teaching and learning about the Preamble for promoting constitutional literacy and awareness.

Sovereign: Exploring India's constitutional status as a self-governing and independent nation.

Socialist: What makes India a socialist state, analyzing the principles of social equality and economic justice in the Indian constitutional framework.

Secular: Investigating the concept of religious neutrality and the protection of diverse belief in Indian constitutional ethos.



SUBMISSION GUIDELINES

- 1. Submission Deadlines:** The deadline for abstract submission is June 30, 2024, and the deadline for full paper submission is July 31, 2024.
- 2. Author Information:** Authors must include their name, designation, name of the organization/university/institution, email address, and contact number on the first page (cover page) of their submitted document.
- 3. Word Limit:** The abstract should be between 300 and 400 words, while the full paper should be between 5000 and 6000 words.
- 4. Format Requirements:** All submissions must be made in MS Word Document format (.doc/.docx) only. The formatting specifications are as follows:
 - Font: Times New Roman
 - Font Size: 12
 - Line Spacing: 1.5
 - Text Alignment: Justified
- 5. Footnotes:** Footnotes must be single-spaced, using Times New Roman font, size 10, with a 12 pt space between separate footnotes.
- 6. Citation Format:** Please use footnotes instead of endnotes. Footnotes should conform to the Oxford Standard for Citation of Legal Authorities (OSCOLA, 4th edition).
- 7. Co-authorship:** Co-authorship is permitted for this call for chapters, with a maximum of two co-authors per paper.
- 8. Originality:** All submissions must be the original work of the contributors and should not have been previously submitted for consideration in any other publication.
- 9. Plagiarism Policy:** Any plagiarized work will be rejected outright.
- 10. Submission Email:** All submissions should be sent via email to papersubmission@mpdnlu.ac.in.
- 11. Notification of Acceptance or Rejection:** Authors will be notified of the acceptance or rejection of their abstracts after the review process.
- 12. Additional Notes:** Authors are strongly encouraged to adhere strictly to the specified guidelines. Any deviations from the guidelines may result in disqualification. The editorial board reserves the right to make necessary editorial changes for clarity, consistency, and style.

Please ensure that all submissions comply with these requirements to facilitate a smooth review process.



REVIEW PROCESS

All submissions will undergo a double-blind peer-review process conducted by experts in the field. Papers will be evaluated based on originality, relevance, clarity, and contribution to the understanding of the Preamble of the Indian Constitution.

PUBLICATION OPPORTUNITIES

Selected papers will be considered for publication in an edited book published by university.

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Assistant Professor

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